

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 39448/2024

(Arising out of impugned judgment and order dated 29-08-2024 in WPST No. 24821/2024 passed by the High Court of Judicature at Bombay)

OMKAR RAMCHANDRA GOND

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

Date : 18-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Mr. S B Talekar, Adv.
Ms. Pradnya Talekar, Adv.
Mr. Pulkit Agarwal, AORFor Respondent(s) Mr. S.D. Sanjay, ASG
Mr. Sudhakar Kulwant, Adv.
Mr. Yashraj Bundela, Adv.
Mr. Kartikeya Asthana, Adv.
Mr. N. Visakamurthy, AORMr. Gaurav Sharma, Sr. Adv.
Mr. Prateek Bhatia, Adv.
Mr. Dhawal Mohan, Adv.
Mr. Paranjay Tripathi, Adv.
Mr. Rajesh Raj, Adv.Mr. Shrirang B. Varma, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.

2. For the reasons to be recorded separately, the appeal is allowed.

3. The appellant is directed to be admitted against the seat, which was directed to be kept vacant as per the orders passed by this Court.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER